

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.227- CP/19(AHM)2021  
ITEM No. 228-Mis.A/10(AHM)2021  
in  
CP/19(AHM)2021

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Rahul Vijaybhai Kansara & Ors  
V/s  
Naran Lala Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 27/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Natasha Shah, Adv.  
For the Respondent : Mr. Robin Patel, Adv. (Proxy)

**ORDER**  
**(Hybrid Mode)**

Learned proxy counsel for the respondent appears and request for adjournment due to non-availability of the main counsel.

Learned counsel for the applicant states that pleadings in the matter are complete. Joint synopsis has already been filed in the matter on 05.03.2024 vide inward diary no. 1442 which are unsigned from both the sides.

Learned counsel for both the sides are directed to file a proper signed joint synopsis.

At the request for the proxy counsel for the respondent matters stands adjourned.

Re-list on 22.08.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**